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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. NO.290/2003 IN
O.A. NO.43/2003

New Delhi this the 14th day of October, 2003.

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN

HON'BLE SHRI S.K.NAIK, MEMBER (A)

Shri Manoj Kumar Dubey
S/o Shri Parmeshwar Dubey
Resident 142 A, Pocket J & K
Dilshad Garden, Delhi-95.

..... Applicant

-versus-

- (1) Government of NCT of Delhi
Through Secretary
Health, Old Secretariat
Delhi.
- (2) The Medical Superintendent
Lok Nayak Jai Prakash Hospital
New Delhi-110002.
- (3) Director (Administration)
Lok Nayak Jai Prakash Hospital
New Delhi-110002.

.... Respondents

O R D E R (BY CIRCULATION)

Justice V.S. Aggarwal:-

Shri Ajay Kumar Gulati, Mrs. Bitty K. Kuruvila and Shri Manoj Kumar Dubey (applicant herein) had filed three applications, namely OA No.2179/2002, OA No.2712/2002 and OA No.43/2003 respectively. The same were dismissed by this Tribunal on 11.8.2003 by a common order.

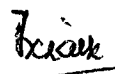
2. By virtue of the present application, applicant in OA No.43/2002 seek review of the said order.

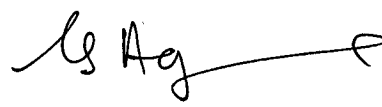


3. The main plea raised is that certain points had been agitated which had not been decided. At the outset, it must be stated that review is not a rehearing of the matter. All the ^{agitated} points had been considered and decided. The points to be considered are always urged at the relevant time. Therefore, we reject the contention that the matter may be relisted in this regard.

4. Reliance further is being placed on the fact that notification of 25.7.2003 was handed over to this Tribunal which shows that the qualifications of the applicant had been incorporated in the recruitment rules. So far this particular notification is concerned, this will only be prospective in nature. Therefore, it has precious little to do on the merits of the main application.

5. Resultantly, the review application being without merit must fail and is dismissed by circulation.


(S.K. Naik)
Member (A)


(V.S. Aggarwal)
Chairman

/sns/